GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE & TAXES VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI – 110002

No. Notification/AE-1/DT&T/2021-22/10

Dated: 13/12/21

NOTIFICATION

In exercise of the powers conferred upon me under section 167 read with section 2(91), section 5(1) and section 5(3) of the Delhi Goods and Services Tax Act, 2017 (DELHI ACT 03 OF 2017), I, Ankur Garg, Commissioner, State Tax hereby confer powers under section 69, section 70, section 71, section 73 & section 74 of the Delhi Goods and Services Tax Act, 2017 (DELHI ACT 03 OF 03 OF 2017) upon the Proper Officer(s) specified in column (2) with respect to the taxpayers specified in corresponding column (3) of the Table below, namely:-

S. No.	Name of the Proper Officer (2)	Name of Taxpayer & GSTIN (3)
1	Sh. Chander Sain, GSTO	M/s S.K. International -(GSTIN: 07AJMPB5161E1ZH)

This notification shall remain in force for 120 days from the date of issuance or till further orders, whichever is earlier.

Further, during the above mentioned time period, jurisdictional Proper Officer shall not exercise any power under afore mentioned sections with respect to taxpayer(s) specified in column (3).

(Ankur Garg) Commissioner, State Tax

Dated:

No.

Copy to:

- 1. Proper Officer(s), AEC-1;
- 2. Jurisdictional Proper Officer(s);
- 3. Taxpayer(s) concerned;
- EDP Branch for uploading on the Portal

(Prince Dhawan) Special Commissioner, AEC-I

Mg. Chharg